(d): It is not possible to indicate the date of completion of the proceedings in the Board lor Industrial and Financial Reconstruction (BIFR), which is a quasijudicial authority.

Coconut Development Board

2593. SHRI T. VENKATRAM REDDY: SHRI G. PRATHAPA REDDY:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Coconout Development Board has not made any headway in marketing coconut products from Andhra Pradesh;
- (b) whether it is a fact that the activities of this Board have not been helpful to Andhra Pradesh; and
- (c) the steps proposed to activate the Cocunut Development Board to intensify" its activities in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) The Coconut Development Board does not undertake any marketing of Coconuts directly. However, Coconut Development Board extends promotional support like linking the suppliers and potential buyers, makes available market review and reports. The Board also implements project on promotion of processing and marketing of coconuts through cooperatives. Besides, the Board conducted a state level seminar on processing and marketing of coconuts and also coconut farmers seminar in Andhra Pradesh to create awareness on potentialities on processing and marketing of coconuts and its products.

(b) No, Sir.

(c) The Coconut Development Board has established a State Centre at Hyderabad in Andhra Pradesh to assist the coconut growers of the state. Board is also implementing various programmes such as area expansion, establishment of Demonstration-cum-Seed Production Farm, production and distribution of TXD seedlings, integrated farming for productivity improvement and integrated control of leaf eating caterpillar for which an amount of Rs. 5.46 crores has been allocated to the State during the 8th Plan period.

Production of Fig Iron by IISCO

2594. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of STEEL be pleased to state:

- (a) the quantity and value of pig iron produced by Indian Iron and Steel Company Limited, Bumpur during the last three years;
- (b) the procedure following to sell it to SSI/ medium/large scale industrial units/companies of West Bengal and Bihar;
- (c) the units/companies to whom more than 10,000 tonnes of pig iron had been sold during the last three years;
- (d) whether a company situated in Bhilai received more than 10,000 tonnes of pig iron in contravention of the norms prescribed for selling pig iron; and
 - (e) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (e) The information is being collected and will be laid on the Table of the House.

Amount spent on Food in Navodaya Vidyalayas

2595. SHRI SUNDER SINGH BHANDARI: SHRI SHIV CHARAN SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the prescribed monthly amount to be spent on food per student in Navodaya Vidyalayas;
- (b) the details of the prescribed items to be served to students for Breakfast, lunch and dinner in these Vidyalayas;
- (c) whether some Principals of Jawahar Navodaya Vidyalaya of Rajasthan have not been

spending the prescribed amount resulting in undernutrition of the students of these model residential schools;

- (d) if so, the details of such erring Principals giving details of amount ""SAVED" every month and since when it is being done; and
- (e) the remedial action Navodaya Vidyalayas Samiti propose to take against such erring Principals on this count?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE (KM. SEIJA): (a) Navodaya Vidyalaya Samiti (NVS) has, informed that the present allocation, per student per month towards messing charges is Rs. 375/— for all Navodaya Vidyalayas and Rs. 400/— per student per month in Vidyalayas located in Kashmir Velley, Kargil, Leh, A & N Island, Lakshadweep and difficult areas of Himachal Pradesh and North East.

- (b) The menu varies depending upon the Geographical Region as the choice and food habits of children are taken into consideration by the Mess Committee of the Vidyalaya before the menu is fixed.
- (c) to (e) Navodaya Vidyalaya Samiti has issued instructions to all Principals to provide good quality and nutritive food to the children and does not encourage saving of funds earmarked for meeting mess expenditure. To ensure this, the Samiti has taken various steps which include;
 - A post of Catering Assistant has been created in each Vidyalaya.
 - Inspection by the Officers of the Samiti/ Regional offices and remedial action wherever necessary.
 - District Magistrate who is the Chairperson of the Vidyalaya Management Committee visits the Vidyalaya personally to satisfy himself in case of cpmplaints.

The information relating to actual savings, if any, in various schools is however not available in the Navodaya Vidyalaya Samiti Headquarters and the same is being collected from the Regional Offices/Vidyalayas and will be laid on the Table of the House.

महिलाओं पर अत्याचार

2596. श्री सोमपाल: क्या मानव संसाधन विकास मंत्री यह बताने की कपा करेंगे कि:

(क) क्या सरकार का ध्यान दिनांक 12 जुलाई,1995 के "इक्नामिक टाइम्स" में प्रकाशित वरिष्ठ पत्रकार श्रीमती उषा राय के उस लेख की ओर गया हैं जिसमें उन्होंने

महिलाओं पर होने वाले अत्याचारों का वर्णन किया हैं:और

(ख) सरकार द्वारा इस स्थिति को सुधारने के लिए क्या-क्या कदम उठाये जा रहे हैं?

मानव संसाधन विकास मंत्रालय (महिला एंव बाल विकास विभाग) में राज्य मंत्री (श्रीमती बासराजेश्वरी): (क) जी नहीं। 12 जुलाई, 1995 के "इनामिक टाइम्स" में प्रकाशित श्रीमती श्रीमती उषा राय द्वारा लिखित इस प्रकार के किसी लेख की ओर सरकार का ध्यान आकृष्ट नहीं हुआ हैं। तथापि, 12 जुलाई, 1995 के "इण्डियन एक्सप्रेस" में प्रकाशित एक लेख में उन्होंने अन्य बातों के साथ-साथ यह आरोप भी लगाया हैं कि महिलाओं से संबंधित मुद्दों, जिनमें महिलाओं के साथ किए जाने वाले अत्याचार भी शामिल हैं, के निपटान में सरकार निष्क्रिय हैं।

(ख) देश के विभिन्न भागों में महिलाओं पर होने वाले अत्याचारों की घटनाओं के प्रति सरकार चिन्तित हैं और सरकार ने विधान बनाने,कानूनी साक्षरता,परामर्श,कानूनी सहायता,प्रवर्तन,स्वैच्छिक अभिकरणों को सहायता,प्रचार अभियान आदि जैसे क्षेत्रों में अनेक उपाय किए हैं। अत्याचारों के खिलाफ बनाए गए आपराधिक प्रक्रिया संहिता,भारतीय साक्ष्य अधिनियम और अन्य विशेष अधिनियमों के साथ पठित भारतीय दंड संहिता 1860 में महिलाओं के लिए काननी सुरक्षा उपलब्ध हैं। महिलाओं के साथ हिंसा की समस्या के निपटान के लिए कानून को कड़ा बनाने के लिए अनेक संशोधन भी किए हैं। उदाहरणार्थ दहेज-मत्य के अपराध से निपटने के लिए भारतीय दण्ड संहिता में द्रारा 304 "ख" शामिल की गई हैं। यदि किसी महिला की विवाह के 7 वर्षों की अवधि के भीतर अप्राकृतिक कारणों से मृत्यु हो जाती हैं और यह पता चलता हैं कि मत्य से पर्व उसके पति अथवा पति के संबंधितयों द्वारा दहेज के लिए महिला को तंग किया अथवा सताया गया हैं तो जब तक अन्यथा सिद्ध न हो जाए यह समझा जाएगा कि उसका पति अथवा पति के संबंधी ही उसकी मृत्यु का कारण हैं।

भारतीय साक्ष्य अधिनयम में द्रारा 113 "ख" को भी शामिल किया गया तािक जिन मामलों में यह पता चल जाए कि दहेज के लिए पित अथवा पित के संबंधियों ने महिला को तंग किया थ,तो न्यायालय पित अथवा पित के संबंधियों को दोषी मान लें। विवाहित महिलाओं के साथ पित अथवा पित के संबंधियों द्वारा किए गए मानसिक और शारीरिक अत्याचार के अपराध को भारतीय दण्ड संहिता की धारा 498 (क) के अन्तर्गत कवर किया गया हैं। कार्यस्थल पर महिलाओं के शोषण और उनके साथ